

Bank are also endeavouring to open more branches in rural areas.

(d) No, Sir.

Repayment of Foreign Loans

*218. **Shri Sezhiyan:** Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether the attention of Government has been drawn to comment made by a Member of the Planning Commission at the Export-Import Council held in Bombay on the 17th September, 1966 regarding the failure of the planning in respect of repayment of foreign aid;

(b) whether Government have made any assessment of the extent of the failure; and

(c) the remedial steps taken or proposed to be taken in the matter?

The Minister of Planning and Social Welfare (Shri Asoka Mehta):

(a) Yes, Sir. At the meeting referred to, Prof. V. K. R. V. Rao, Member, Planning Commission, said that until now it had not been recognised sufficiently that if the country borrowed from abroad, interest payments and repayments of capital could be made only through more production and more exports.

(b) and (c). The question of failure of planning in regard to repayments of foreign aid does not arise, since the Government has not defaulted at any time in making the scheduled repayments. The problem of balance of payments in relation to planned development and the attainment of self-reliance has been studied from time to time particularly since the formulation of the Third Plan. The Draft Outline of the Fourth Plan lays particular stress on the attainment of self-reliance as early as possible, and sets out in detail, in chapter II, the measures that are proposed to be taken to attain this goal by the beginning of the Sixth Plan.

नगरीय विकास

* 219. श्री म० सा० द्विवेदी :

श्री प्र० चं० बरुआ :

श्री भागवत झा आजाद :

श्री स० चं० सामन्त :

डा० म० मो० दास :

श्री सुबोध हंसदा :

श्री इन्द्रजीत गुप्त :

क्या निर्माण, आवास तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) यदि सरकार ने देश के नगरीय विकास के लिए कोई योजना बनाई है, तो उसकी मुख्य रूपरेखा क्या है;

(ख) उनके मंत्रालय ने नगरीय विकास के लिए योजना आयोग से कितनी राशि की मांग की है और उपरोक्त योजना के अन्तर्गत कितनी राशि मंजूर की गई है;

(ग) बम्बई, दिल्ली, कलकत्ता और मद्रास के विकास के लिए अनुमानित कितनी राशि नियत की गई है और शेष नगरों के लिए राज्य वार कितनी राशि खर्च की जायेगी; और

(घ) क्या उस योजना के अन्तर्गत केवल बड़े नगर आते हैं अथवा वे सभी नगर भी इस में शामिल हैं जिनमें नगरपालिकाएं, नगर क्षेत्र समितियां तथा अधिमूर्चित क्षेत्र समितियां स्थापित की गई हैं?

निर्माण, आवास तथा नगरीय विकास मंत्री (श्री मेहर चन्द लाला) : (क) चौथी योजना में उन 75 मास्टर प्लानों/रीजनल प्लानों के पूरा हो जाने की उम्मीद है जिन पर कि तीसरी योजना में काम शुरू हो गया था। इसके अलावा 52 पहले दर्जे के तथा 105 दूसरे दर्जे के शहरों तथा 49 टूरिस्ट/तीर्थ स्थानों के लिए मास्टर प्लान बनाने का काम शुरू करने का इरादा है।

(ख) इस काम के लिए 70 करोड़ रुपया मांगा गया था लेकिन 28 करोड़

मिलेगा—13 करोड़ रुपया मास्टर प्लान वगैरा की तयारी के लिए तथा 15 करोड़ रुपया शहरी विकास के प्लानों तथा नगरपालिका के जरूरी कामों को चलाने के लिए।

(ग) हर एक राज्य/यूनियन टैरिटरि की जरूरतों को ध्यान में रखते हुए साल के साल रुपया दिया जाता है। 1966-67 में दिये गये रुपये का व्यौरा संलग्न है।

(घ) चौथी योजना के दौरान में 50,000 अथवा अधिक की जन संख्या वाले सभी शहर इन योजना में शामिल कर लिए जायेंगे तथा 49 टूरिस्ट/तीर्थ भी शामिल होंगे।

विवरण

शहरी तथा क्षेत्रीय योजनाओं की तैयारी के लिए 1966-67 में राज्य सरकारों को दिये गये केन्द्रीय अनुदान की राज्य वार खुलासा।

राज्य का नाम	राशि (लाख रुपयों में)
1. आंध्र प्रदेश	4.50
2. असम	2.50
3. बिहार	5.00
4. गुजरात	4.50
5. जम्मू तथा कश्मीर	0.75
6. केरल	5.00
7. मध्य प्रदेश	4.00
8. मद्रास	8.00
9. महाराष्ट्र	5.00
10. मैसूर	6.00
11. उड़ीसा	3.00
12. पंजाब (हरियाणा सहित)	8.00
13. राजस्थान	5.00
14. उत्तर प्रदेश	8.00
15. पश्चिमी बंगाल	4.25

Import Licenses for Pharmaceutical Raw Materials

*220. Dr. L. M. Singhvi: Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that the liberalised import policy implemented by Government has resulted in giving import licenses for finished raw materials particularly in the pharmaceutical fields for which sufficient installed capacity exists in this country;

(b) if so, whether Government have taken up the matter with the licensing authorities concerned; and

(c) whether any action has been taken to rectify the lapse?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) The Ministry of Commerce had liberalised the policy in respect of import of raw materials by Actual Users in the small scale sector for the period April, 1966—March 1967. Under the liberalized policy, it had been decided to issue special import licences for import of raw materials to units in Small Scale Sector, the import entitlement for the special licence being three times the value of the import licence for raw materials issued for the licensing period April 1964—March 1965 or if no licences have been issued to the applicant for the period April, 1964—March 1965, twelve times the value of the import licence for raw materials issued to him for the period April 1965—March 1966. It had also been stipulated that the special import licences would be issued for the same items of raw materials as were covered by the licences issued for the period April, 1964—March, 1965 or April, 1965—March, 1966 as the case may be. It is, therefore, likely that special import licences have been issued for certain raw materials included in the licences for the basic years for which no adequate production capacity might have existed during the basic